# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 643/GT/2020

Subject : Petition for revision of tariff after the truing up exercise

for the period from 1.4.2014 to 31.3.2019 and for determination of tariff for the period from 1.4.2019 to

31.3.2024 in respect of Sewa-II Power Station.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Ltd. & 11 ors.

Date of Hearing : 23.8.2022

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC

Shri Ajay Shrivas, NHPC Shri Mohd. Faruque, NHPC Shri Piyush Kumar, NHPC

Shri Sachin Dubey, Advocate, BRPL/BYPL

Ms. Megha Bajpeyi, BRPL

### **Record of Proceedings**

The Petition was called out for virtual hearing.

- 2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter.
- 3. The learned counsel for the Respondent, BRPL made oral submissions in the matter. He also submitted that the reply filed by the Respondent BRPL is adopted by the Respondent BYPL.
- 4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **15.9.2022**:

#### For the 2014-19 Tariff Period

- i) Form 9A, Form 9Bi and Form 9D for all the years of the tariff period.
- ii) Details of section under which 'interest on tax' has been paid in 2014-15 as detailed in the CA certificate, for calculation of effective tax rate.



## For the 2019-24 Tariff Period

- (i) With regards to additional O&M expenses claimed during the 2019-24 tariff period on account of GST and Pay revision, the actual O&M expenses incurred for the tariff period 2014-19 (including any arrears paid after 31.03.2019 towards pay revision) (in the format which was issued by Commission to all the generating stations for furnishing the actual O&M expenditure data for the period from 2008-09 to 2012-13.) to be submitted;
- (ii) A comparative table indicating the actual O&M expenditure incurred versus the normative O&M expenses, allowed to the generating station.
- (iii) Relevant tariff filing forms, if any, duly filled up along with documentary evidence;
- 5. The Respondents shall file their replies by **30.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **10.10.2022**. The timeline for completion of pleadings shall be strictly adhered to and no extension of time shall be granted.
- 6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

